

Government of Jammu and Kashmir
General Administration Department
Civil Secretariat, J&K

Notification

Jammu, the 06th of January, 2022

S.O. 12.— In exercise of the powers conferred by the proviso to article 309 of the Constitution of India, the Lieutenant Governor of Union Territory of Jammu and Kashmir is pleased to make the following rules, namely:-

1. Short Title and commencement:

- a) These rules may be called the Jammu and Kashmir (Appointment of Outstanding Sports Persons) Rules, 2022.
- b) These rules shall apply for recruitment of Outstanding Sportspersons against Gazetted {Level -8 (47600-151100)} and Non-Gazetted posts reserved for the purpose.
- c) They shall come into force at once.

2. Definitions: In these rules, unless the context otherwise requires:-

- i. "Government" means the Government of Jammu and Kashmir.
- ii. "Outstanding Sportspersons":

(A) For consideration against Gazetted Category means:

- a) A Sportsperson who is a domicile of Union Territory of Jammu and Kashmir and;
- b) A Sportsperson who has represented India in International Games/Competitions namely Olympic Games/Paralympic/ World Cup (played once in four years)/ Asian Games/Commonwealth Games/International Cricket Matches (Main Indian Team)/ World University Games, in any of the sports disciplines mentioned in Annexure-I to these rules or;
- c) A person who has won First, Second or Third position in International Competitions namely World Championship/Asian Championship /Commonwealth Championship/ SAF Games/ Championship in any of the sports disciplines mentioned in Annexure-I to these Rules.

(B) For consideration against Non-Gazetted Category means:

- a. A person who is a domicile of the Union Territory of Jammu and Kashmir and;
- b. A Sports person who has represented India In International Games/Competitions namely Olympic Games/Para-Olympic/ World Cup (played once In four years)/ Asian Games/Commonwealth Games/International Cricket Matches (Main Indian Team)/ World University Games, in any of the sports disciplines mentioned In Annexure-I to these rules or;
- c. A person who has represented India in International Competitions namely World Championship/Asian Championship/ Commonwealth Championship/ SAF Games/ Championship in any of the sports disciplines mentioned in Annexure-I to these Rules.
- d. A person who has won First, Second or Third Position in the individual or Team events in National Games or Senior National Championship; or Federation Cup or Senior Inter Zonal competitions; held under Indian Olympic Association/National Sports Federation/ Association officially recognised in any of the sports disciplines mentioned in annexure-I to these rules.

Explanation:

For the purposes of appointment of Outstanding Sports person under these rules, such a sports person should have represented at the District, State/UT and National level competitions prior to International Competitions.

- iii. **"Indian Olympic Association"** means body recognized by government of India, Ministry of Youth Services and Sports, Government of India, for promotion and development of Olympic Sports disciplines in the country.
- iv. **"Federation/Association"** means National Sports Federation/Association recognized by the Government of India for promotion and development of respective sports in the country.

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- v. **"National Championship"** means the championship conducted by the recognized National Sports Federation/Association/Board of the discipline concerned held once in a year at Senior Level.
- vi. **"Federation Cup"** means competition conducted by the recognized National Sports Federation/Association/Board held once in a year at Senior Level.
- vii. **"Inter Zonal Competition"** means competitions amongst the qualifying Zonal teams of the country organized by recognized National Sports Federation/Association.
- viii. **"International Competition"** means the competition organized by the International Olympic committee/International Apex Bodies/International Cricket Council of the discipline concerned and in which the National teams are sponsored by the National Sports Federation/Association/Board and funded/cleared by the Sports Authority of India/Govt. of India/Indian Olympic Association.

3. Appointment by the Government:-

- (1) Notwithstanding anything contained in the rules or orders for the time being in force, regulating the procedure for appointment to any Gazetted/Non-Gazetted service under the rules, the General Administration Department, subject to availability of posts, on the recommendation of the Committee constituted under sub-rule (2), consider the appointment of an Outstanding Sportspersons at its sole discretion, in any Department in the Gazetted/Non-Gazetted cadre subject to following conditions:-
- a. Persons possessing qualification as graduation or above may be considered for appointment against a vacancy in the Gazetted service.
 - b. Persons possessing qualification as Matric or above may be considered for appointment against a vacancy in the Non-Gazetted service.
 - c. Persons must possess certificate of Outstanding Sportspersons from the Youth Services & Sports Department.
 - d. That he/she has not been recommended or appointed earlier under these Rules or the rules repealed thereof:

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Provided that medal winning outstanding sportsperson in Olympic Games (Summer/Winter) and Paralympics having qualification as 10+2 or above will be considered for appointment against a vacancy in the Gazetted service:

Provided further that a person possessing qualification of graduation or above may be considered for appointment against a higher post in the Non-Gazetted services:

Provided also that subject to provisions of these rules, candidates shall be considered for appointment who participated in any game recognized under these rules and secured a position as would qualify him/her to be defined as an outstanding sportsperson during the preceding 05 years to the date of issue of advertisement notice by the Youth Services & Sports Department for filling up the posts under these rules.

(2) For the purpose of this rule, the Committee shall consist of the following namely:

- | | |
|---|-----------|
| 1. Chief Secretary | -Chairman |
| 2. Administrative Secretary, Home Department | -Member |
| 3. Administrative Secretary, Youth Services & Sports Department | -Member |
| 4. Administrative Secretary, General Administration Department | -Member |
| 5. Director, Youth Services and Sports, J&K | -Member |
| 6. Secretary, J&K Sports Council | -Member |

(4) Disqualification/In-eligibility:-

a) An outstanding sportsperson under these rules shall be ineligible for appointment, if he or she:-

- i. has any subsisting contract for pecuniary gains like commercial endorsement or professional sports unless he/she obtains a permission for the same from the Government; and
- ii. is found guilty of sports related misconduct like doping, sexual harassment and abuse, competitive manipulation like betting, inside information, match fixing, tanking, threatening the integrity and essence of sports;

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- b) An outstanding sportsperson, if found guilty of any such sports related misconduct/misdemeanour at any time subsequent to appointment, his/her service shall be terminated.

(5) Incentives to Outstanding Sportspersons:-

A) Out of Turn Promotion:-

1. Notwithstanding anything contained in any rules for the time being, an outstanding sportsperson appointed under these rules or under the Jammu & Kashmir (Appointment of Outstanding Sportspersons) Rules, 1998, or any other Government Employee, may be considered for grant of out of turn promotion for medal winning performance in regular disciplines of Olympic Games, Commonwealth Games and Asian Games.
2. An outstanding sportsperson appointed under Gazetted Category shall get maximum of one out of turn promotion and outstanding sportsperson appointed under Non-Gazetted Category shall get maximum of two out of turn promotion in his/her entire service career subject to the following conditions:-
 - i. A sportsperson winning Gold, Silver or Bronze or more than one medal in Olympic Games, Commonwealth Games and Asian Games in a particular year will be eligible only for one out of turn promotion in that year.
 - ii. In a case of team event, a sportsperson will qualify for out of turn promotion only if he has played at least 50% of the matches in the same event. Reserve players, if any, shall not be entitled for any out of turn promotion.
 - iii. Out of turn promotion to outstanding sportsperson is to be allowed by up-gradation of the post personal to the sportsperson, no separate post will be created for grant of out of turn promotion to a sportsperson. Such a post will

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continue to be upgraded in higher grade till it is vacated by the sportsperson either by his/her subsequent promotion, resignation or on retirement.

- iv. The proposal for out of turn promotion of an outstanding sportsperson shall be placed before a regular Departmental Promotion Committee for its consideration under relevant rules.

B) Grant of Advance Increment:-

1. A Government Employee possessing a certificate of being outstanding sportsperson defined in the rules shall be considered for grant of two advance increments:

Provided that no such advance increment shall be granted under these rules if the employee was appointed under these rules or under the rules repealed hereunder:

Provided further that total number of increments so awarded to the employees shall not exceed five in his/her service career.

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(6) Allocation of Posts:-

- i. The maximum number of appointments of outstanding sportspersons against direct recruitment quota in all the services during a calendar year shall not exceed five in Gazetted cadre and twenty five in Non-Gazetted cadre in any case.
- ii. The General Administration Department shall, on the recommendations of the Committee, prepare a list of the Outstanding Sportspersons for appointment under these rules preferably in Departments related to Sports and may at any time utilize the services of such appointees for promoting sports.

(7) Determination of Sports Merit:-

The sports merit shall be determined in the following manner:-

- i. There shall be 100 points for determination of merit of sports achievements at National and International Level earned within the cycle of 5 years consideration zone, calculated as follow:-
 - a. 60 points shall be given for the sports achievements earned by the candidate at the International Level competitions.
 - b. 40 points shall be given to the sports achievements earned by the candidate at National Level competitions:

Provided that where a candidate has obtained medals at International as well as National Level or participation at International Competitions, he/she shall be given weightage at both the levels.

- ii. The points for determination of merit shall be calculated as per annexure-II of the rules.

(8) Invitation of Applications:-

1. The Youth Services and Sports Department shall invite applications for consideration of outstanding sportspersons under these rules in consultation with Jammu and Kashmir Sports Council.
2. The Youth Services and Sports Department shall submit the list of eligible candidates to the General Administration Department for its placement before the Committee constituted for the purpose.
3. The process for invitation of applications, scrutiny and recommendation by the Committee shall be completed within a period of three months, preferably by ending March of every calendar year.

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(9) Interpretation:-

If any question arises relating to the interpretation of these rules, the matter shall be referred to the General Administration Department whose decision shall be final and binding.

(10) Repeal and Saving:-

- i. The Jammu and Kashmir (Appointment of Outstanding Sports Persons) Rules, 1998, shall stand repealed.
- ii. Notwithstanding such repeal, any appointment made under the Provisions of the rules so repealed shall be deemed to have been made under the corresponding Provisions of these rules.
- iii. Any outstanding sportsperson who could not be considered for appointment during the period 2014-21, shall be considered for appointment in the year 2022 only if he/she fulfils the eligibility criteria laid down under these rules.

By order of Government of Jammu and Kashmir

Sd/-
(Manoj Kumar Dwivedi) IAS
Principal Secretary to the Government

No. GAD-MTGOSPR/1/2021-02-GAD

Dated. 06.01.2022

Copy to the:

1. Learned Advocate General, J&K.
2. Financial Commissioner (Additional Chief Secretary), Finance Department.
3. Financial Commissioner (Additional Chief Secretary), Health & Medical Education Department.
4. Director General of Police, J&K.
5. All Principal Secretaries.
6. Principal Secretary to Lieutenant Governor.
7. Resident Commissioner, J&K Government, New Delhi.
8. All Commissioner/Secretaries to the Government.
9. Chief Electoral Officer, J&K.
10. Director General, J&K Institute of Management, Public Administration and Rural Development.
11. Joint Secretary (Jammu, Kashmir & Ladakh), Ministry of Home Affairs, Government of India.

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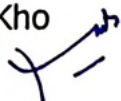
12. Divisional Commissioner, Jammu/Kashmir.
13. All Heads of Departments.
14. All Deputy Commissioners.
15. Director General, J&K, Youth Services & Sports.
16. Chairman, J&K PSC/J&K SSB.
17. Director Information, J&K.
18. Director, Archives, Archaeology and Museums, J&K.
19. General Manager, Government Press, Jammu/Srinagar.
20. Private Secretary to Advisor (F) (B) to Lieutenant Governor.
21. Private Secretary to Chief Secretary.
22. Private Secretary to Principal Secretary to Government, General Administration Department.
23. Incharge Website, GAD.
24. Government Order file/Stock file.


(Shakeeb Arsallan)JKAS
Under Secretary to the Government

ANNEXURE-I

LIST OF GAMES/SPORTS REFERRED TO IN RULE-2

1. Athletics
2. Badminton
3. Basketball
4. Cricket
5. Football
6. Hockey
7. Swimming
8. Table tennis
9. Volleyball
10. Tennis
11. Weightlifting
12. Wrestling (International Style)
13. Boxing
14. Cycling
15. Gymnastics
16. Judo
17. Shooting
18. Archery
19. Equestrian Sports
20. Handball
21. Rowing
22. Roller/Ice Skating
23. Skiing
24. Squash
25. Billiards & Snooker
26. Chess
27. Golf
28. Kabaddi
29. Karate
30. Kayaking & canoeing
31. Polo
32. Power-lifting (composite events only)
33. Taekwondo
34. Yatching
35. Kho-Kho



36. Softball
37. Wushu
38. Fencing
39. Sports for Physically Challenged
40. Baseball
41. Netball
42. Pencak Silat
43. Triathlon
44. Ice-Hockey



ANNEXURE-II

A. 60 points for International Level Competitions

Priority No.	Order of priority for placement / ranking of competitions	Points out of 55				Points out of 05 for Additional medals/participation at the same / other levels of competitions			
		G	S	B	P	G	S	B	P
1.	Olympic Games (Summer & Winter)/Para Olympics	55	53	51	46	5	3	2	1
2.	Asian Games (Summer & Winter)	50	48	46	41	5	3	2	1
3.	Commonwealth Games/Afro Asian Games	49	47	45	40	5	3	2	1
4.	World Cup/World Championship (conducted in four years cycle)	48	46	44	39	5	3	2	1
5	World Cup/World Championship/World University Games (Held once in two years)	46	44	42	38	5	3	2	1
6	World Cup/World Championship (Held annually)	44	42	40	37	5	3	2	1
7	Asian Championship (Held once in four years)	46	44	42	38	5	3	2	1
8	Asian Championship (Held once in two years)	44	42	40	37	5	3	2	1
9	Asian Championship (Held annually)	42	40	38	36	5	3	2	1
10	Commonwealth championship (Held Once in four years)	46	44	42	38	5	3	2	1
11	Commonwealth championship (Held Once in two years)	44	42	40	37	5	3	2	1

12	Common Wealth championship (Held annually)	42	40	38	36	5	3	2	1
13	SAF Games (Held once in two years)/Test Matches	40	38	36	35	5	3	2	1
14	SAF championship (Held once in two years)	38	36	34	32	5	3	2	1
15	SAF championship (Held annually)	36	34	32	30	5	3	2	1

B. 40 points for National Level/other competitions

Priority No.	Order of priority for placement/ranking of competitions	Points out of 35			Points out of 05 for Additional medals at the same/other level of competitions		
		G	S	B	G	S	B
1.	National Games (Held once in two years)	35	33	31	5	3	2
2.	Sr. National Championship (Held annually)	33	32	30	5	3	2
3.	Federation Cup (Held annually)	31	30	28	5	3	2
4.	Sr. Inter-zonal Tournaments (Held annually)	30	28	26	5	3	2

Note:-

- i. Weightage in terms of points shall be given first to highest sports achievements both at National and International level followed by additional points for other achievements subject to maximum of 05 points.
- ii. International competitions means the competitions organized by the International Olympic Committee/ International Apex Body of the respective discipline in which the national teams are sponsored by recognized National Sports Federation/ Board with the concurrence

of Government of India, Ministry of Youth Affairs & Sports/Sports Authority of India/Indian Olympic Association.

- iii. National Games/ competitions or other competitions means the competitions organized by recognized national Sports Federation/Association/Board of the respective discipline held at Senior level.
- iv. When there is a tie with respect to points, the following criteria as per the priority list above will be applied to break the tie:-
 - a. Those with a higher number of sports achievements in International competitions within consideration zone will be placed above the others.
 - b. Candidates having sports achievements in the Games/Championships funded by the Government of India/ Sports Authority of India/ Indian Olympic Association will be preferred over the candidates having Sports achievements in the Games/Championships not funded by these.
 - c. If there is still a tie, a candidate who is senior in age as on the date of inviting applications will be considered for breaking the tie.

Note:-
G-stands for Gold (First Place)
S-stands for Silver (Second place)
B-stands for bronze (Third Place)
P-stands for participation.

